

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process)
Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF BLACK
PEPPER TECHNOLOGIES PRIVATE LIMITED

1.	NAME OF CORPORATE DEBTOR	Black Pepper Technologies Private Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	12/11/2009
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	RoC- Bangalore
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U72100KA2009PTC051467
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Registered Office address: No. 1004, 1st Floor, 9th Main, Sector 7, HSR Layout, HSR Layout, Bangalore, Bangalore South, Karnataka, India, 560102
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	04/12/2024
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	05/12/2024 (The order has been communicated and received by the liquidator on 07/12/2024)
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Mr. Suresh Kannan Registration No: IBBI/IPA-001/IP-P-01434/2018 -2019/12277
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	Address: S-1, 547, CMH Road, Premier Court, 2nd Floor, CMH Road, ,Near Indiranagar Metro Station ,Bangalore,Karnataka ,560038. E-mail: sureshkannan10@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	Correspondence Address: AAA Insolvency Professionals LLP, First Floor, 64, Okhla Phase III, Near Modi Flour Mills, New Delhi-110020 E-mail: cirp.bptl@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	04/01/2025 (Thirty days from the receipt of the Liquidation Order)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Bengaluru Bench, has ordered the commencement of liquidation of **Black Pepper Technologies Private Limited** on **5th December, 2024** (Copy of order was communicated and received by the liquidator on 07/12/2024).

The stakeholders of **Black Pepper Technologies Private Limited** are hereby called upon to submit a proof of their claims including any update on or before **04/01/2025**, to the liquidator at the address mentioned against **Item No. 10**.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Place: New Delhi

Mr. Suresh Kannan

Date: 08.12.2024

Liquidator

Black Pepper Technologies Private Limited

Registration No. IBBI/IPA-001/IP-P-01434/2018 -2019/12277

EAST COAST RAILWAY

e-Tender Notice No. EPC-CECONIV
BBS2024050, Dated : 30.11.2024

NAME OF WORK : REQUEST FOR PROPOSAL (RFP) FOR MAJOR UPGRADE AND INTEGRATED RE-DEVELOPMENT OF SAMBALPUR RAILWAY STATION OF SAMBALPUR DIVISION OF EAST COAST RAILWAY (ECOR) ON EPC MODE.

Approx. Cost of the Work : ₹ 32902.00 Lakh, EMD : ₹ 1,64,51,000/-, Completion Period of the Work : 900 (Nine Hundred) Days.

Tender Closing Date & Time : At 1200 hrs. of 30.01.2025.

No manual offers sent by Post / Courier / Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-tender is available in website : www.irops.gov.in

Note : The prospective tenderers are advised to visit the website 15 (Fifteen) days before the date of closing of tender to note any changes / corrigenda issued for this tender. The tenderers/bidders must have Class-III Digital Signature Certificate and must be registered on IREPS Portal. Only registered tenderer/bidder can participate on e-tendering.

The tenderers should read all instructions to the tenderers carefully and ensure compliance of all instructions.

Chief Administrative Officer (Con)/
PR-102/CH/24-25 Bhubaneswar

EAST COAST RAILWAY

e-Tender Notice No. ETCTEECORBS202405
Dated : 05.12.2024

NAME OF WORK : ULTRASONIC TESTING OF RAILS & WELDS (B-SCAN) DIGITAL ULTRASONIC FLAW DETECTORS EQUIPPED WITH 9 CHANNELS FOR RAILS & A SCAN DIGITAL ULTRASONIC FLAW DETECTORS FOR WELDS) BY NEED BASED CONCEPT METHOD UNDER TRAFFIC CONDITIONS THROUGH OUTSOURCING AND REPORTING THE SAME AS PER INDIAN RAILWAY STANDARD SPECIFICATION FOR ULTRASONIC TESTING OF RAILS AND WELDS (REVISED - 2020) READ WITH LATEST CORRECTION SLIP & COMPREHENSIVE INSTRUCTIONS OF USFD TESTING OF RAILS AND WELDS ON OUTSOURCING AND MANUAL FOR ULTRASONIC TESTING OF RAILS AND WELDS (REVISED - 2022) READ WITH LATEST CORRECTION SLIPS WITH CONTRACTOR'S OWN B-SCAN 9 CHANNELS & A-SCAN MACHINES AND OPERATORS IN KHURDA ROAD, SAMBALPUR & WALTIA DIVISIONS OF EAST COAST RAILWAY.

Approx. Cost of the Work : ₹ 18,39,59,370/-, EMD : ₹ 10,69,800/-, Completion Period of the Work : 24 (Twenty four) Months.

Tender Closing Date & Time : At 1600 hrs. of 09.01.2025.

No manual offers sent by Post / Courier / Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-tender is available in website : www.irops.gov.in

Note : The prospective tenderers are advised to visit the website 15 (Fifteen) days before the date of closing of tender to note any changes / corrigenda issued for this tender. The tenderers/bidders must have Class-III Digital Signature Certificate and must be registered on IREPS Portal. Only registered tenderer/bidder can participate on e-tendering.

The tenderers should read all instructions to the tenderers carefully and ensure compliance of all instructions including check lists, of Tender form (Second sheet) Annexure-I of chapter 2 of Tender documents, submission of Annexure-B duly verified and signed by Chartered Accountant.

By Chief Engineer Track/
PR-786/P/24-25 Bhubaneswar

STATE BANK OF INDIA

Centralised Retail Asset Management Centre (CRAMC)

LOCAL HEAD OFFICE, 3rd Floor,
No.16, College Lane, Nungambakkam,
Chennai - 600 006. Ph: 044-28308384 / 28308387,
Email : rwcrmc.thoche@sbi.co.in

POSSESSION NOTICE Rule - 8(1) (For Immovable Property)

Notice is hereby given under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002, a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of power conferred on him / her under section 13 (4) of the said Act read with Rule 9 of the said Act on the dates mentioned against each account.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the STATE BANK OF INDIA for an amount and interest thereon.

The borrowers attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

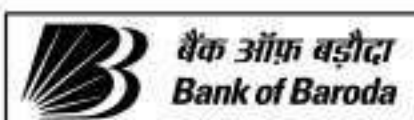
Mr. P. Novas Kailash, S/O Paulayadurai R. Residential Address: (Borrower) : Plot No. 211-A, Door No.4, Main Cross Street, Jothi Nagar, Thiruvottiyur, (Opp.Murugan Temple) Chennai-600019. **CBS /Property Address : 1. (Borrower) :** Plot No.8, Old No.162, New No.34, Flat No.4, First Floor, Jeevan Mithra Flats, Duraisamy Nagar 2nd Street, Chittapakkam, Chennai-600064. **Office Address: (Borrower) :** Employee No: OSK1334, Home Loan Sales Executive, SBICAP Securities Pvt Ltd, Guindy Branch, No.66, First Floor, Gst Road, Guindy Industrial Estate, Chennai-600032. **Property Address-2: (Borrower) :** Plot No.17B, Kodi Katha Kumaran Street, M.G.Nagar Part-1 Extension, Urappakkam, Chengalpattu-603210.

1. EB-HL CLSS MAXG - (MIG-1) MAY 20 AC No. 38069714415, 2. MC-SBI SURAKSHA AC No: 38156617015, 3. EB-RLMS HOME LOAN AC No.41123070268, 4. EB-SBI SURAKSHA AC No: 41125129097, in the name of Mr. P. Novas Kailash (Borrower) at our Gopalapuram (Chennai) Branch (00962) linked with RACPC MRC Nagar (17193), Date of Demand Notice: 26-09-2024, Amount as per demand Notice : Rs.92,05,000/- as on 26.09.2024, Date of Possession: 06.12.2024, Total Amount due as on 04.12.2024 : Rs.93,74,477/- (Rupees Ninety Three Lakhs Seventy Four Thousand Four Hundred and Seventy Seven only) and further interest from 05.12.2024 and costs etc., thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY : Property 1: Max Gain A/c No: 38069714415, Schedule 'A' Property (Total Property) : All that piece and parcel of property bearing Plot No.8, "Duraisamy Nagar" Second Street (Approved by MMDA PPD/LO No.97/88), Comprised in Survey No.1/2F of Chittapakkam Village, Tambaram Taluk, Kancheepuram District, measuring an extent of 2530 Sq.ft. and being bounded on the North by: Plot No.7, South by: Plot No.9, East by: 24 Feet Road, West by: Lord Venkateswara Nagar and measuring: on the Northern Side: 64 feet, on the Southern Side: 62 feet 6 inches, on the Eastern Side: 40 feet, on the Western Side: 40 feet. In all total measuring an extent of 2530 Sq.ft. of land and lying within the Registration District of Chennai South and Sub Registration District of Tambaram. **Schedule "B" Property (Property hereby conveyed) :** 520 sq.ft. UNDIVIDED SHARE OF LAND in all that piece and parcel of land mentioned in the 'A' Schedule Property in this Document. **Schedule "C" Property :** FLAT bearing Flat No.4, First Floor, having 992 Sq.ft. of Built Up Area (including common areas), along with car parking are 120 sq.ft. together with Electricity, Water, Sewerage and Drainage Connections and all amenities thereto.

Property 2- HTL A/c No: 41123070268 - Schedule : All that piece and parcel of land bearing Plot No. 17-B, measuring to an extent of 1041 Sq. ft., out of 2082 Sq.ft., in MG Nagar-1 Extension layout No. CSAR/DTP-M 86-10/L.P.9, and residential building measuring an extent of 1874 sq.ft. built up area (Ground Floor 831 Sq.ft., First Floor 921 Sq.ft., & Terrace Floor 122 Sq.ft.), Comprised in Survey No. 56/2C, Under New Patta No. 5019, further sub-divided as per Patta Survey No. 56/24 situated at Urappakkam Village, Vandalur Taluk, Chengalpatt District, and bounded on the: Plot No. 17B- Bounded on the: North by: 24 feet Road, South by: Plot No. 16, East by: Plot No. 17A, West by: 24 feet Road, Plot No. 17B-measuring: Northern Side: 30 feet, Southern Side: 29 feet 6 inches, Eastern Side: 35 feet, Western Side: 35 feet and situated within the Sub-Registration District of Guduvanchery and Registration District of Chennai South.

Date : 06.12.2024 AUTHORIZED OFFICER
Place : Chennai STATE BANK OF INDIA, CRAMC LHO, CHENNAI



BANK OF BARODA
Regional Office, Makam Towers,
Vivekananda Road, Ashok Nagar, Mandya

AUCTION OF VEHICLE SALE NOTICE

AUCTION OF VEHICLE HYPOTHECATED TO BANK OF BARODA

Whereas, the Authorized Officer of Bank of Baroda had taken possession of the following vehicles pursuant to the notice issued in the following loan accounts with right to sell the same on "AS IS WHERE IS" and "AS IS WHATEVER IS" basis for realization of Bank's dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, The sale notice for Auction of Vehicle Sale Notice on 06.12.2024 for the following vehicles hereby published.

Name of the branch & account Name of the owner of the Property/Vehicle	Details Of Property/ Vehicle	Balance Outstanding (In Rs. Excluding interest and charges)	Reserve Price /EMD Minimum Bid Increase Amount
Ramanagaram Branch A/c No: 67380600004276 Sri. Divakar K S/o Krishnappa	MODEL : TATA PUNCH ADV 1.2 P MT B56PH2 Bearing Registration Number KA 42 N 9799.	Rs. 8,00,288/- as on 14.10.2024	Rs. 5,40,000/- Rs. 54,000/- Rs. 10,000/-

Last Date for Submission of EMD & KYC Documents: Before 2.00 PM 24.12.2024.

* Date/ Time of e-Auction: 24.12.2024 from 02.00 PM to 6.00 PM

* Inspection Date and time of Vehicles: 09.12.2024 to 23.12.2024, 10 AM to 11 AM

For details terms and conditions of sale, please refer to the link provided in Website: <https://www.bankofbaroda.in/e-auction.htm> and Online Auction Portal: <https://ebkay.in> and may also contact the authorized officer on 8445318740.

Date : 06.12.2024 Sd/- Chief Manager
Place : Mandya Bank of Baroda



IKF FINANCE LIMITED
HEAD OFFICE : # 40-1-144, Corporate Centre, M.G.Road,
Vijayawada-520 010. Phone No: 0866-2474644.

DEMAND NOTICE [Section 13(2)]

A notice is hereby given that the following Borrower(s)/Co-Borrower(s)/Guarantor(s) (1) M/s. S R S TRAVELS AND LOGISTICS PRIVATE LIMITED Rep by its Director Mrs. Megha B.R. (2) Mrs. Megha B.R. W/o Deepak R. (3) M/s. SRS LODGES & RESORTS PRIVATE LIMITED Rep by its Director/Authorized Signatory Mrs. Megha B.R. (4) M/s. PARK VIEW SERVICE STATION Rep by its Partner / Authorised Signatory Mrs. Megha B.R. and (5) Mr. Deepak Ramakrishna S/o. Venkatappa Ramakrishna, have defaulted in the repayment of principal and interest of the loans facility obtained by them from the IKF Finance Limited and the loans have been classified as Non-Performing Asset (NPA). The notices were issued to them under Section 13(2) of Securitization and Re-constitution of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but they have been returned unsealed and as such they are hereby informed by way of this public notice.

Name of Borrower(s)/Co-Borrower(s)/Guarantor(s): (1) M/s. S R S Travels and Logistics Private Limited Rep by its Director Mrs. Megha B.R. Office at: # No. 321, TSP Road, Opposite to Bangalore Medical College, Kalsipalyam, Bengaluru- 560002. Karnataka. Ph: 9845305550. (2) Mrs. Megha B.R. W/o Deepak R. P/o # 79, Sreesha, HB Samaja Road, Basavanagudi, Near Basavanagudi Post Office, Bengaluru, South, Bengaluru-560004. Karnataka. Ph: 9845305550. (3) M/s. SRS Lodges & Resorts Private Limited, Rep by its Director/ Authorised Signatory Mrs. Megha B.R. Office at: # No. 321, TSP Road, Opposite to Bangalore Medical College, Kalsipalyam, Bengaluru- 560002. Karnataka. Ph: 9845305550. (4) M/s. PARK View Service Station Rep by its Partner/ Authorised Signatory Mrs. Megha B.R. # No. 1, Opposite to M N K Park, Kanakapura Road, Bengaluru - 560004. Karnataka. Ph: 9845305550. (5) Mr. Deepak Ramakrishna S/o. Venkatappa Ramakrishna, R/o #79, Sreesha, HB Samaja Road, Basavanagudi, Near Basavanagudi Post Office, Bengaluru, South, Bengaluru - 560004. Karnataka. Ph: 9845305550.

Date of Notice: 30.11.2024 **Date of NPA:** 15.11.2024

Amount outstanding (As on 30.11.2024): Rs. 27,85,73,178/- (Rupees Twenty Seven Crores Eighty Five Lakhs Seventy Three Thousand One Hundred and Seventy Eight Only).

THE DETAILS OF PROPERTY/ADDRESS OF SECURED ASSET TO BE ENFORCED:

ITEM No. I: All that piece and parcel of the Property bearing Municipal No. 25, (Old No. 24), PID No. 27-29-25, Old Municipal No. 25/1, and 25, situated at Seshadri Road, Gandhinagar, Bangalore City, Corporation Division No. 22, presently within the limits of BBMP, measuring East to West: (99+62)/2 feet, and North to South (202+211)/2 feet, in all measuring 16623 Square Feet or 1847 Square Yards, along with building constructed thereon, and bounded on: East by: Private Property of Hebbar Sri. Vaisnavya Sabha, West by: Private Property of Nabhirajiah, North by: Seshadri Road, South by: Property No. 25/2, Now belonging to Mr. V.S. Vijay Kumar.

ITEM No. II: SCHEDULE-A: All that Property bearing Municipal No. 6-2-28, Lakdi-Ka-Pul, Salfabad, Hyderabad, T.S., having land measuring 3128.00 Sq. Yards and bounded as follows: East By Road, West By Neighbour's Property, North By H.No. 6-2-27 and 27/A, South By Neighbour's Property.

SCHEDULE-B: All that Property bearing Municipal Nos. 6-2-27 and 6-2-27/A, Lakdi-Ka-Pul, Salfabad, Hyderabad, T.S., having land measuring 1877.00 Sq. Yards and bounded as follows: East By Road, West By Neighbour's Property, North By Neighbour's Property, South: By H.No. 6-2-28.

SCHEDULE-C: All that Office Unit bearing No. 009 measuring 2157.00 Sq. Ft (including common areas) situated in the Ground Floor of the building called "DOWN TOWN" along with undivided area of 66.00 Sq. Yards from out of the total land area of 5005.00 Sq. Yards comprised in the property bearing Municipal Nos. 6-2-27, 6-2-27/A and 6-2-28, all situated at Lakdi-Ka-Pul, Salfabad, Hyderabad, as also two covered Car Parking Slots bearing Nos. 009 and 009(a) in the First Basement of the Building called "DOWN TOWN", together with all appurtenances, easements and rights attached to it. The boundaries for the said Office Unit No.009 are as follows: East By Passage open to sky, West By Unit No. 010, North By Unit No. 008, South: By Open to sky.

The steps are being taken for substituted service of notice. The above Borrower(s) and for their Guarantor(s) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of Section 13 of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The borrowers attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets

Date: 07.12.2024 Sd/- Authorised Officer, IKF Finance Limited

EAST COAST RAILWAY

(1) Notice No.: eT-East-WAT-36-2024
Dt.: 29.11.2024

NAME OF THE WORK : TRR (SECONDARY) OF EXISTING 52 KG 90 UTS RAILS LAID UNDER PSG-14 SLEEPERS WITH SECONDARY 60 KG 90 UTS RAILS FOR A LENGTH OF 5.1 x 1.1 x 8 K M B E T W E E N PARALAKHEMUNDI-GUNUPUR, i.e. KM#48.46/051 TO 90.168 KM UNDER ASSISTANT DIVISIONAL ENGINEER/ SRIKAKULAM ROAD SECTION ON NAUPADA-GUNUPUR LINE OF WALTIA DIVISION.

Advised Value : ₹ 4,47,02,503.39, **EMD :** ₹ 3,73,500/-

(2) Notice No.: eT-East-WAT-37-2024
Dt.: 30.11.2024

NAME OF THE WORK : PERIODICAL MAINTENANCE OF SERVICE BUILDINGS ETC WITH DISTEMPER, SNOWING AND PAINTINGS FROM KM 426/33 TO 465/35 ON RV LINE UNDER THE JURISDICTION OF ASSISTANT DIVISIONAL ENGINEER / VIZIANAGARAM.

Advised Value : ₹ 55,15,653.69, **EMD :** ₹ 1,10,300/-

(3) Notice No.: eT-East-WAT-38-2024
Dt.: 30.11.2024

NAME OF THE WORK : PERIODICAL MAINTENANCE OF STAFF QUARTERS WITH DISTEMPER, SNOWING AND PAINTINGS FROM KM 426/33 TO 465/35 ON RV LINE UNDER THE JURISDICTION OF ASSISTANT DIVISIONAL ENGINEER / VIZIANAGARAM.

Advised Value : ₹ 31,00,706.19, **EMD :** ₹ 62,000/-

(4) Notice No.: eT-East-WAT-39-2024
Dt.: 30.11.2024

NAME OF THE WORK : MISCELLANEOUS P WAY WORKS RELATED TO STRENGTHENING OF TURNOUTS, PACKING ETC ON RV LINE TO IMPROVE THE COMFORTABILITY OF TRAIN RUNNING AND TRAIN SAFETY UNDER THE JURISDICTION OF ASSISTANT DIVISIONAL ENGINEER / VIZIANAGARAM.

Advised Value : ₹ 68,90,795.31, **EMD :** ₹ 1,37,800/-

Completion Period of the Work : 12 (Twelve) Months (for Sl. No. 1) and 03 (Three) Months (for Sl. No. 2, 3 & 4).

Tender Closing Date and Time : 23.12.2024 at 1500 Hrs. (for all Tenders).

No manual offers sent by Post / Courier / Fax or in person accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-tender is available in website : www.irops.gov.in

Note : The prospective tenderers are advised to visit the website 15 (Fifteen) days before the date of closing of tender to note any changes / corrigendum issued for this tender.

Divisional Railway Manager (Engg.),
PR-783/P/24-25 Waltair

IN THE COURT OF THE REGIONAL JOINT DIRECTOR OF LAND RECORDS, BENGALURU RURAL DISTRICT, BENGALURU RP No. 50/2024

BETWEEN
SRI SHIVANNA C. ...APPELLANT AND
DEPUTY DIRECTOR OF LAND RECORDS AND OTHERS. ...RESPONDENTS
SUIT SUMMONS TO RESPONDENT NO- 5 TO 11

1. SHRI GOUTHAM S/O LATE P. K. JAYARAM INDRASANAHALI VILLAGE, KUNDANAHALLI TALUK, DEVANAHALLI TALUK.
2. SHRI VIVEKANANDA VAYARAM S/O LATE P. K. JAYARAM INDRASANAHALI VILLAGE, KUNDANAHALLI DEVANAHALLI TALUK.
3. SMT. ARCHANA A. D/O ANKUSH N. 15/6, KUTCHERY LANE, MYLAPORE, CHENNAI, TAMILNADU.
4. SHRI RUDRASWAMI H. K. S/O UMARASWAMY H. R. NO. 763, CHOWLI HIRIYURU CHIKKAMAGALURU-577190.
5. DODD BASAVESH S.B. S/O BASAVARAJ S.B. INDRASANAHALI VILLAGE, KUNDANAHALLI TALUK, DEVANAHALLI TALUK.
6. KARIASVESHWARA ANAGI GOWDRA S/O A.G. RAVIRAJ INDRASANAHALI VILLAGE, KUNDANAHALLI TALUK.
7. PAVAN MALEPATI S/O LAXMINARAYANA MALEPATI INDRASANAHALI VILLAGE, KUNDANAHALLI DEVANAHALLI TALUK.

Whereas, the petitioner filed the said revision petition against the respondents for the relief of set aside the illegal survey photo in number TQ DPR 135/2008-09 the order pronounced by the 1 to 3 Respondents on the file of Hon'ble The Regional Joint Director of Land Records, Bengaluru Rural District, Bengaluru. You are hereby summoned to appear in this Hon'ble court in person or by an advocate duly instructed on 10/12/2024 at 11:00 A.M., to answer the claim. Take summons that in default of your appearance on the day above mentioned the petition will be heard and determined in your absence.

Given Under my hand seal on this day of 02nd December, 2024
BY ORDER OF THE COURT
ಶ್ರೀಮತಿ ಧರ್ಮಪ್ರಿಯಾ ಸುಬ್ರಹ್ಮಣ್ಯ
ದಯಾಪತಿ ದೀಪತಿ, ದಯಾಪತಿ
SHRI MUNIKUMAR V. ADVOCATE,
NO. 29, 2ND FLOOR,
4TH BLOCK,
NEHARU NAGAR,
NEAR OLD UMESH DOSA HOTEL,
KUMARPARK WEST,
SHESHADRIPURAM,
BENGALURU 560020.

AVANSE FINANCIAL SERVICES LTD

Office Address : Times Square Building, E-Wing,
4th Floor, Andheri-Kurla Rd, Gamdevi, Marol,
Andheri East, Mumbai, MH-400059

AVANSE FINANCIAL SERVICES

POSSESSION NOTICE

RULE- 8(1) SARFAESI Rules

Secured Credit Facilities sanctioned to St Mary's Educational Trust & others. Whereas the undersigned being the Authorized Officer of AVANSE FINANCIAL SERVICES LTD, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Ord.3 of 2002), and in exercise of powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 has issued Demand Notice dated 31st October 2023 under Section 13(2) of the said Act calling upon the borrowers and guarantors i.e. 1) St Mary's Educational Trust 2) Anitha 3) A. Robert Jayekumar to repay the amount mentioned in the said notice being Rs. 6,39,00,378/- (Six Crores Thirty-Nine Lakhs Three Hundred And Seventy Eight Only) along outstanding as on 31st October 2023 together with further interest at contractual rates on the aforesaid amount, incidental expenses, costs, charges, etc. incurred from 31st October 2023 till the date of payment and / or realization, within 60 days from the date of the said notice.

The borrowers mentioned herein above having failed to repay the amount, notice is hereby given to the borrowers, mortgagors mentioned herein above in particular and to the public in general that the undersigned has taken the PHYSICAL POSSESSION of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said (Act) with rule 9 of the said Rules on this 07th December 2024.

The Borrowers in particular and public in general are hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the AVANSE FINANCIAL SERVICES LTD for an amount of pay Rs. 6,39,00,378/- (Six Crores Thirty Nine Lakhs Three Hundred And Seventy Eight Only) as on 31st October 2023 in respect of Loan Account Nos. CHE/E04700 & CHE/E0146690 with further interest thereon and other costs, charges and expenses.

In the above circumstances on this day 07th December 2024 the undersigned Authorized officer had taken from the physical possession of the property mentioned herein below after taking inventory of materials available in the said property was contemplated by the SARFAESI Act.

DESCRIPTION OF MORTGAGED IMMOVABLE PROPERTIES

All that piece and Parcel of The Land And Building Situated At Vembar Village, Vilathikulam Union, Vilathikulam Taluk, Tuticorin District, Measuring 3 Acres of Land Comprised In Survey No.191, South Eastern Part of Total Extent of Hec 11.56.0 Within The Sub-registration District of Villathikulam Registration District of Tuticorin Within The Boundaries here under

Boundaries : East by: Property of Singaraj, West by: Property of Gopal Nadar Trust North by: Property of Singaraj, South by: Property of Gopal Nadar Trust

Extents:- Admeasuring 3 Acres of land and building Door No 1/353

All that piece and Parcel of the land and building situated at Vembar Village, vilathikulam union, vilathikulam taluk, tuticorin District, measuring 1 Acre of land comprised in survey No.194/1A1A, in North West portion out of total extent of Hec 0.73.0 within the sub-Registration District of vilathikulam Registration District of Tuticorin within the boundaries hereunder.

Boundaries : East by: Property of Chandrasekara Pandiyan, West by: Property of Rajaperumal and Chandrasekaran, North by: Property by sedhura, South by: Pathway and Property of Chandrasekara Pandiyan

Extents:- Admeasuring 1 Acre of land and building

Place: Vilathikulam (Tuticorin)

Date: 07/12/2024 **Authorised Officer**
For Avanse Financial Services Ltd.



सेंट्रल बैंक ऑफ इंडिया
Central Bank of India

CENTRAL BANK OF INDIA

Regional Office
at Second Floor of Grand Majestic Mall,
Gandhinagar, Bangalore.

APPENDIX - IV-A [See provision to rule 8(6)] For Immovable property

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTY

E-AUCTION SALE NOTICE FOR SALE IMMOVABLE ASSETS, UNDER THE SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS & ENFORCEMENT OF SECURITY INTEREST ACT 2002 READ WITH PROVISION TO RULE 8(6) & 8(2) UNDER THE SECURITY INTEREST (ENFORCEMENT) RULES 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) , Guarantor (s), mortgagor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Constructive/Physical possession of which has been taken by the Authorized Officer of Central Bank of India, the Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on date and time specified herein below, for the recovery of the amount due to the Central bank of India-Secured creditor from the borrower(s) and guarantor(s). The reserve price and the earnest money deposit of the property is mentioned herein below:

Notice from the borrower(s) and guarantor(s) to the lender to provide the earnest money deposit for the property to be auctioned herein below:			Date of Demand Notice	Reserve Price	Date and time E-Auction
Sr No.	Name of the Branch & Account Name	Details of Property Secured Assets and owner of the property	O/s Dues	EMD	EMD Remittance Date & Time
			Possession Date	Bid Increase Amount	
1.	Branch Office MYSORE Mr. Harisha M S/o Rangaswamy	No 175, 'KAVERI LAYOUT', formed by BSNL Employees Housing Society, bearing survey no 4/1, 4/3, 5/2, 184/1, 2,3,5, 188/1, 2,3, 189/1, 6, 190/1, 2, 191/3, 4,5,6,7, 195/2, 3,7, 196/2,3 and 196/4 totally measuring 28 Acres 30 ½ Guntas of Vajrangala Village, Varuna Hobli, Mysore taluk and bounded as follows: Boundaries East By: Site No 156; West By: Road; North By: Site No 174; South By: Road, East to West 12.00 Meters and North to South (10+11.7)/2 meters, with total extent of 130.20 Sq. Meters.	23/02/2023	Rs. 21,20,000/-	24.12.2024 10.00 am to 6.00
			Rs. 29,03,785.00/- plus further interest and expenses thereon	Rs. 2,12,000/-	24.12.2024, Time: Up to 5.00 P.M.
			19/05/2023	Rs. 10000/-	
2.	Branch Office MYSORE M/s. I R F Engineering Works Mr. Irfan Pasha S/o Mohammed Peer	House Door: No. 2426, New No. L-20, situated at adjoining to the Erekatte Street. Near Kantharaja URS Park, Lashkar Mohalla, Mysore and bounded as follows: East By: House of Abdul Rashid; West by : Road; North By : House of Hali Parveez Ahmed; South By : House of Imtilyaz Begum. East to west 30.00 feet, North to south 20.00 feet, total measuring 600.00 sq feet	03/08/2023	Rs.37,93,000/-	24.12.2024 10.00 am to 6.00
			Rs. 2,25,41,751/- plus further interest and expenses thereon w.e.f 03/08/2023	Rs. 3,79,300/-	24.12.2024, Time: Up to 5.00 P.M.
			07/11/2023	Rs. 10000/-	
3.	Branch Office MYSORE Mr. Irfan Pasha S/o Mohammed Peer	Door No. 47/C, situated at BB Mill Road, Industrial Estate, Old Bannimantap, 'A' Layout, Mandi Mohalla, Mysore and bounded as follows: Boundaries : East By : Power Loom Factory of M.V. Ramaiah, West by : Property of H. D. Rangappa, North By : Drain and Conservancy, South By : BB Mill Road. Residential cum commercial building comprising Cellar, ground and First floor, Ground an extent of Measuring East to West 30.00 Feet, North to South 120.00 Feet, Total extent 3600.00 Sq. Feet.	03/08/2023	Rs. 1,18,40,000/-	24.12.2024 10.00 am to 6.00
			Rs. 2,25,41,751/- plus further interest and expenses thereon w.e.f 03/08/2023	Rs.11,84,000/-	24.12.2024, Time: Up to 5.00 P.M.
			07/11/2023	Rs. 10000/-	
4.	Branch Office HSR LAYOUT BANGALORE Mr. Jithin K P S/O Mr K J Parameswaran Namboothri, Kizhithalthuma Cheruplassery(PO) Palakkad(DT) Kerala 679503	*Ajantha Meadows' Apartment Flat No.SF-13 13, Second Floor Sy No.8/2B, 3rd Cross Yellenahalli, Main Road, Akshayanagar West, Yelenahalli Main Road, Akshayavana, Yelenahalli Village, Begur Hobli, Bangalore-560068. Measuring: 1310 Sq. Ft Boundaries East : Private Property, West : Private Property. North : 3rd Cross Road South : 7th Road	15.04.2021	Rs. 43,52,000/-	24.12.2024 10.00 am to 6.00
			Rs. 44,06,370/- plus further interest and expenses thereon	Rs. 4,35,200/-	24.12.2024, Time: Up to 5.00 P.M.
			12.07.2024	Rs. 10000/-	
5.	Branch Office : INDIRANAGAR BANGALORE Mr. Pratap Tripathy S/o Sankarshan Tripathy	Flat No.IS-261, 2nd Floor, Block 1, Ittina Neela. Measuring 660 sq.ft super built up area with 198 sq.ft undivided in the share land bearing survey no 46,47,48 and 5/3 of Andhapura Village, Attibele Hobli, Anekal Taluk, Bangalore-560100 Boundaries : East: Property bearing Sy No 46 and 5/4. West : Property bearing Sy No 49 and 5/1 North : Property bearing Sy No 5/2, 5/4 and 5/4 South : Property bearing Sy No45.	13.07.2021	Rs. 16,11,000/-	24.12.2024 10.00 am to 6.00
			Rs. 13,12,149/- plus further interest and expenses thereon w.e.f 13.07.2021	Rs. 1,61,100/-	24.12.2024, Time: Up to 5.00 P.M.
			17.08.2022	Rs. 10000/-	
6.	Branch Office : HSR LAYOUT BANGALORE Mr. Rohitaksha (Borrower) S/O Late Krishnappa Pojary Bollandoor House Boliyapadavu Post. Puttur Taluk Karnataka Pin. 574313	*Ajantha Meadows' Apartment Flat No.FF-13, First Floor Sy No.8/2B, 3rd Cross Yellenahalli, Main Road, Akshayanagar West, Yelenahalli Main Road, Akshayavana, Yelenahalli Village, Begur Hobli, Bangalore-560068 Measuring: 1310 Sq. Ft. Boundaries East : Private Property West : Private Property. North : 3rd Cross Road, South : 7th Road.	01.03.2017	Rs. 43,52,000/-	24.12.2024 10.00 am to 6.00
			Rs. 45,85,812/- plus further interest and expenses thereon	Rs. 4,35,200/-	24.12.2024, Time: Up to 5.00 P.M.
			07.06.2018	Rs. 10000/-	